

Seventeenth Loksabha

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Title: Reg. Statutory Mechanism for compensation to victims of wildlife attacks- Laid.

ADV. DEAN KURIAKOSE (IDUKKI): The wildlife attacks have claimed thousands of lives and have made immense damage to property in the country. For instance, Idukki district from Kerala alone has suffered crores of damage and dozens of casualties in the present year. There is no statutory mechanism now to ensure compensation to the victims of such attacks. Now, they are left at the mercy of state and central governments. Hence, there is a compelling case to ensure that enough compensation is guaranteed to the victims. To do this, such a compensation should be made a legal right. A private member bill has been introduced in the Parliament by me, but if the government enacts such a legislation, it will be more effective. I urge upon the Government to take immediate action on this regard.